

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 02
IA No. 345/JPR/2024
CP No. (IB)- 73/9/JPR/2021
Under Section 9 of IBC, 2016**

In the matter of:

Dow Chemical Japan Limited ... Operational Creditor/Applicant
Aksh Optifibre Ltd. ... Corporate Debtor/Respondent

Versus

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Divya Sharma, Adv.
For the Respondent : Sonal Anand, Adv.

ORDER

IA No. 345/JPR/2024

Heard Mr. Sonal Anand, Adv. appearing for the Applicant. Ms. Divya Sharma, Adv. appearing for the Respondent. This application has been filed in CP No. (IB)- 73/9/JPR/2021 on behalf of the Corporate Debtor under Rule 11 of the NCLT Rules, 2016 seeking to place on record fixed deposit receipt of the amount secured by the corporate debtor in furtherance to the settlement already arrived between the parties. Annexure-3 Copy of the fixed deposit receipt (FDR) has been attached with the application, however, original FDR is not attached with the application. Learned counsel for the Applicant seeks 3 days' time to file original

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FDR before this Tribunal. It is also prayed that the matter be kept at abeyance till the time procedural issue pertaining to the dormancy account is resolved. Since, the original application was heard by this Bench and judgement was reserved, this Adjudicating Authority cannot keep the judgment in abeyance for uncertain period. In the interest of justice three weeks' time is given. Learned counsel for the Applicant will make necessary steps in this regard. List the IA on 29.07.2024.

List the matter on 29.07.2024.

Sd-

(Rajeev Mehrotra)
Technical Member

Sd-

(Deep Chandra Joshi)
Judicial Member

July 08, 2024